

Government of India
Ministry of Finance
(Department of Revenue)

....

New Delhi; the 9th June, 1978.

NOTIFICATION
INCOME TAX

No.2343(F.No.404/89/78/ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue and Insurance No.909(F.No.404/95/75-ITCC) dated 19.5.75 the Central Government hereby authorises Shri R.L. Ram being a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri R.L. Ram takes over charge as Tax Recovery Officer.

sd/-(H.Venkataraman)
Deputy Secretary to the Government of India

The Manager,
Government of India Press.
New Delhi.

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Bihar, Patna.
5. The Accountant General, Bihar, Patna.
6. The Jt. Secy. & Legal Adviser, Ministry of Law, New Delhi.
7. Central Cell-DI-R, S&P, New Delhi (2 copies).
8. Guard File.
9. The Commissioner of Income-tax, Bihar, Patna.

No.CG/ITCC/2297/559/RSP/78.

AUTHORISED FOR ISSUE:

Roli Srivastava
(MRS. ROLI SRIVASTVA)
ASST. DIRECTOR (R&P).

NKJ